

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO. 566  
TO BE ANSWERED ON 04.12.2025**

**COMPENSATION FOR CONSTRUCTION SITE FATALITIES AND  
INJURIES**

**566. SMT. JEBI MATHER HISHAM:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) the details of plans implemented to reduce worker deaths and serious injuries at civil, road, and mechanical construction sites and the measurable outcomes thereof;**
- (b) the number of construction-site fatalities and injuries recorded during the last five years, State/UT-wise;**
- (c) the State-wise data and trends for migrant labourers affected by such incidents during that period;**
- (d) State/UT-wise details of compensation disbursed under the Workmen's Compensation Act during these years; and**
- (e) whether delays have occurred in disbursement, State/UT-wise pending figures and the steps taken to clear pending cases?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) to (e): The Central Government is committed to protect and promote the welfare, social security, safety and health of building workers. The Central Government is always attentive to take cognizance of accidents at construction sites and take timely appropriate action. The provisions related to the same have also been provided in the Code on Social Security, 2020 (CoSS, 2020) and the Occupational Safety, Health and Working Conditions Code, 2020 (OSH & WC Code, 2020), which have come into force on 21.11.2025.**

**Regular inspections are conducted by the Chief Labour Commissioner (Central) [CLC(C)] Organization, as per the inspection scheme of the Central Government, in the Central Sphere, in case of accidents at construction sites. The State Governments are mandated to ensure enforcement of the labour laws in the State**

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**sphere. The CLC(C) Organization through its field offices enforces the provisions of CoSS, 2020 and OSH & WC Code, 2020 to ensure safety measures of building workers at construction sites in the Central sphere.**

**In order to safeguard the interest of the Inter-State-Migrant Workers (ISMWs), the provisions of OSH & WC Code, 2020, inter alia, provide to ensure suitable conditions of work, and portability of benefits to ISMWs working in building and other construction work (BOCW).**

**Chapter VII of the CoSS, 2020 provides for compensation on death, permanent total disablement, permanent partial disablement and temporary disablement, calculated as per the relevant factors and schedules notified therein. The State BOCW Welfare Boards, subject to eligibility of the building workers, also provide the accidental benefits under the CoSS, 2020.**

**The updated data of deaths, accidents, injuries and compensation granted, rejected or pending in respect of building workers is not maintained centrally. This information is maintained by the respective State BOCW Welfare Boards/State Governments.**

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